

ASSAM ACT NO. XII OF 1995
(Received the assent of the Governor on 21st April, 1995)

THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) NO. 1 ACT, 1995

AN
ACT

further to amend the **Guwahati Municipal Corporation Act, 1969.** Assam Act I of 1973

Preamble. Whereas it is expedient further to amend the **Guwahati Municipal Corporation Act, 1969**, hereinafter referred to as the principal Act;

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows :-

Short title, extent and commencement.

I. (1) This Act, may be called the **Guwahati Municipal Corporation (Amendment) Act, 1995.**

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the 26th day of October, 1993.

Amendment of Section 425 of Assam Act I of 1973.

2. In the principal Act, in Section 425, in sub-section (1), in the first paragraph, for the words, "to be dissolved for a period not exceeding six months", the following shall be substituted, namely :—

"to be superseded for a period not exceeding twelve years and six months, provided that after the first constitution of the Corporation, the State Government may dissolve the Corporation during the period of tenure and such period of dissolution shall not exceed six months."

Repeal and
Savings.

3. (1) The Guwahati Municipal Corporation (Second Amendment) Ordinance, 1994 is hereby repealed.

Assam Ordinance No. X
of 1994.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act as if this Act had commenced on the 26th day of October, 1994.

M. K. DEKA,
Joint Secy. and I/c Secy. to the
Government of Assam,
Legislative Department.

GUWAHATI—Printed & published by the Dy. Director (P. & S.)
Directorate of Ptg. & Sty., Assam, Guwahati-21 (Ex-Gazette
No. 173-740-400-21-4-1995.